

MURALEEDHARAN): Sir, with your permission, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:-

- (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2020 (No.13 of 2020), promulgated by the President on the 28th of October, 2020.
[Placed in Library. See No. L.T. 2907/17/2021]
- (ii) The Arbitration and Conciliation (Amendment) Ordinance, 2020 (No.14 of 2020), promulgated by the President on the 4th of November, 2020.
[Placed in Library. See No. L.T. 2908/17/2021]
- (iii) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020 (No.15 of 2020), promulgated by the President on the 30th of December, 2020.
[Placed in Library. See No. L.T. 2909/17/2021]
- (iv) The Jammu and Kashmir Reorganisation (Amendment) Ordinance, 2021 (No.1 of 2021), promulgated by the President on the 7th of January, 2021.
[Placed in Library. See No. L.T. 2910/17/2021]

MESSAGE FROM LOK SABHA

The Major Port Authorities Bill, 2020

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Major Port Authorities Bill, 2020, as passed by Lok Sabha at its sitting held on the 23rd September, 2020.”

Sir, I lay a copy of the Bill on the Table.
